

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.13415 OF 2015
(Arising out of SLP(C) No.28087 of 2014)

BHAGWAN MADHAVRAO GHAR
THROUGH LRS.

..APPELLANT(S)

VERSUS

MAHARASHTRA INDUSTRIAL DEVELOPMENT
CORPORATION, LATUR & ANR.

..RESPONDENT(S)

WITH

CIVIL APPEAL NOS.13416-13423 OF 2015
(Arising out of SLP(C) Nos.28901-28908/2014)

CIVIL APPEAL NOS.13424-13432 OF 2015
(Arising out of SLP(C) Nos.34749-34757/2014)

CIVIL APPEAL NOS.13433-13434 OF 2015
(Arising out of SLP(C) Nos.34763-34764/2014)

CIVIL APPEAL NO.13438 OF 2015
(Arising out of SLP(C) No.34762/2014)

CIVIL APPEAL NO.13435 OF 2015
(Arising out of SLP(C) No.27150/2015)

CIVIL APPEAL NO.13436 OF 2015
(Arising out of SLP(C) No.20125/2015)

O R D E R

1. Delay condoned.
2. Leave granted.

3. Learned counsel appearing for the parties to the *lis* would agree that the issues raised in the present appeals are squarely covered by a decision of this Court in the case of "*Baburao S/o Govindrao Gaikwad & Anr. vs. The State of Maharashtra & Ors.*", Civil Appeal Nos.7070-7071 of 2015, decided on 11.09.2015.

4. In view the above, these Civil Appeals are also disposed of in the same terms, conditions, observations and directions as in Civil Appeal Nos.7070-7071 of 2015.

Ordered accordingly.

.....CJI.
(H.L. DATTU)

.....J.
(SHIVA KIRTI SINGH)

.....J.
(AMITAVA ROY)

NEW DELHI,
NOVEMBER 16, 2015.

ITEM NO.60+79

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.28087/2014

(Arising out of impugned final judgment and order dated 11/07/2014 in CAN No. 1049/2014 in FAN No. 2126/2010 passed by the High Court of Bombay at Aurangabad)

BHAGWAN MADHAVRAO GHAR

THR. LRS.

Petitioner(s)

VERSUS

MAHARASHTRA INDUSTRIAL

DEVELOPMENT CORPORATION LATUR & ANR.

Respondent(s)

(with interim relief and office report)

WITH

SLP(C) No. 28901-28908/2014

(With interim relief and office report)

SLP(C) No. 34749-34757/2014

(With appln.(s) for c/delay in filing and refiling SLPs and office report)

SLP(C) No. 34763-34764/2014

(With appln.(s) for directions and office report)

SLP(C) No. 34762/2014

(With appln.(s) for directions and office report)

SLP(C) No. 27150/2015

(With appln.(s) for c/delay in filing SLP and office report)

SLP(C) No. 20125/2015

(With appln.(s) for exemption from filing c/c of the impugned order and office report)

Date : 16/11/2015 These petitions were called
on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Sudhanshu S. Choudhari, Adv.
Mr. Vatsalya Vigya, Adv.
Mr. Rajat Kapoor, Adv.

Mr. Ajay G. Majithia, Adv.
Mr. Shekhar Kumar, Adv.

For Respondent(s) Ms. Ramani Taneja, Adv.
Mr. Vijendra karana, Adv.
Mr. Ashok Kumar Juneja, Adv.
Mr. Chand Qureshi, Adv.
Mr. Anil Shrivastav, Adv.

Mr. Siddhesh Kotwal, Adv.
Mr. Nishant R. Katneshwarkar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

The appeals are disposed of in terms
of the signed order.

As a sequel to the above, all pending
interlocutory application(s) are disposed
of.

(Neetu Khajuria)
Sr.P.A.

(Viond Kulvi)
Assistant Registrar

(Signed order is placed on the file.)